

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUCKNOW

CCP No. 26/2009 in Original Application No.500/98

This, the 30th day of August, 2012

HON'BLE JUSTICE ALOK KUMAR SINGH, MEMBER (J)
HON'BLE SHRI S.P. SINGH, MEMBER (A)

Raghubar Dayal H. Tyagi aged about 55 years son of late Sri Harswaroop Tyagi at present working on the post of Director (Drilling) in the office of Geological Survey of India, Eastern Region, Kolkatta

Applicant.

By Advocate: Sri Dharmendra Awasthi

Versus

1. Mr. Shantanu Consul, Secretary, Ministry of Steel and Mines, Shastri Bhawan, New Delhi.
2. Mr. P.M. Tajale, Director General, Geological Survey of India, 27, Jawahar Lal Nehru Road, Kolkatta.
3. Mr. Arvind Singh, Deputy Director General, Geological Survey of India, Northern Region, Lucknow.
4. Mr. S. Vijay Kumar, Secretary, Ministry of Steel and Mines, Shastri Bhawan, New Delhi.
5. Mr. S. Jaswant Singh, Director General, Geological Survey of India, 27, Jawahar Lal Nehru Road, Kolkatta.
6. Mr. Sumani Gupta, Deputy Director General, Geological Survey of India, Northern Region, Aliganj, Lucknow.
7. Mr. A. Sundaramoorthy, Director General, Geological Survey of India, 27, Jawahar Lal Nehru Road, Kolkatta- 700016.
8. Mr. Laxman Singh Jain, Deputy Director General, Geological Survey of India, Northern Region, Aliganj, Lucknow.

Respondents.

By Advocate: Sri Sunil Sharma

ORDER (Dictated in Open Court)

By Hon'ble Shri Justice Alok Kumar Singh, Member (J)

Heard and perused the material on record.

The competent authority was desired to communicate the less than bench mark entries to the respondents (applicant in O.A. No. 500/98) in respect of the ACRs for the period 1991-92 to 1995-96 within one month from the date of supply of a copy of this order. Thereafter, the respondents were to be given an opportunity to make representation within one month thereafter. The competent authority was desired to take a decision on such representations

AK

within 15 days from the date of receipt of representations and in case the bench mark gradings are upgraded then a review DPC was to be held within one month thereafter to consider the promotion to the next higher grade from the year he became eligible for promotion on account of such upgradation.

2. In fact the above order was passed in the Review Application No. 27/2008 in O.A. No. 500/98, modifying the original order passed in O.A. No. 500/98.

3. From perusal of short C.A. as well as various copies of the documents enclosed along with the amendment application moved by the applicant himself, it transpires that substantial compliance has been made. Accordingly, CCP is dismissed in full and final satisfaction. Notices stand discharged.



(S.P.Singh)
Member (A)



Justice Alok Kumar Singh
Member (J)

HLS/-